

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 161 of 2021

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd.Appellant

Vs

Peter Beck & Beck Vermögensverwaltung Ltd. & Anr.Respondents

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. R. P. Agrawal, Ms. Manisha Agrawal and Ms. Pragati Agrawal, Advocates.

For Respondents: Mr. Ankur Kashyap, Mr. Ajith Ranganathan, Mr. Rohit Rajershi and Mr. Abhay Singh, Advocates for R-1.

O R D E R
(Through Virtual Mode)

05.03.2021: One of the issues raised in this appeal against impugned order dated 2nd February, 2021 passed by the Adjudicating Authority (National Company Law Tribunal), Court 1, Mumbai Bench directing the Committee of Creditors to provide account details in which the sum of Rs.10 Crore would be deposited by the Resolution Applicant is that the Resolution Applicant failed to take even the first steps toward the implementation of the approved Resolution Plan and the impugned order in essence modifies the terms of the approved plan.

Issue notice upon Respondents. Notice on behalf of Respondent No. 1 is waived and accepted by Mr. Ankur Kashyap, Advocate. Notice will go to Respondent

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No. 2 only. Appellant to provide mobile Nos./e-mail address of Respondent No. 2. Requisites along with process fee be filed within three days. Notice be served through e-mail or any other available mode.

Respondent No.1 may file reply affidavit within 10 days. Rejoinder thereto, if any, may be filed by the Appellant within 10 days thereof.

Post the appeal 'for admission (after notice)' before Court No. II on **12th April, 2021**.

As an ad interim, till next date of hearing the operation of impugned order shall remain stayed. I.A. No. 370 of 2021 stands disposed off.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

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